

(1)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA NO. 2391/2001

This the 28th day of August, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Naresh Kumar,
S/o Mahinder Singh,
V & P. O. Datauli,
Dissit. Soriepat,
HARYANA

2. Shiv Dutt Pandit,
S/o Shri Hari Charan Pandit,
E.90, Air Force Road,
Dabua Colony,
N.I.T., Faridabad,

(By Advocate: Sh. C.B.Pillai).....Applicants.
HARYANA
VERSUS

1. Union of India, through
The Secretary to the Government of India,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.
2. The Chief Commissioner of Income Tax,
Central Revenues Building,
Indraprastha Estate, New Delhi.
3. The Director General of Income Tax (Investigation)
IV th Floor, Mayur Bhavan,
Connaught Circus,
New Delhi-1
4. Director of Income Tax (Investigation),
ARA Centre, 2nd Floor,
Jhandevan Extension, New Delhi-110055.....Respondents

(By Advocate: Sh. V.P.Uppal)

✓2

ORDER (ORAL)

Applicants who had been working with the department on daily wage basis have been discontinued. Counsel for applicant has prayed that respondents be directed to re-engage the applicants as and when the work is available with the department. Sh. Uppal submits that Applicants' services have been discontinued, however, they have no objection to re-engage them if the work is available subject to suitability.

2. OA is disposed of in these terms and applicants shall be given preference subject to suitability.

and availability of work to

Kuldeep Singh
(KULDIP SINGH)
MEMBER (J)

'sd'